

M.A./781/88

in

O.A./501/88

B 1
B 3

CORAM : Hon'ble Mr. J.N. Murthy .. Judicial Member
Hon'ble Mr. M.M. Singh .. Administrative Member

27.8.1990

The matter is adjourned by six weeks.

M. M. Singh

(M M Singh)
Administrative Member

B

(J N Murthy)
Judicial Member

*Mogera

M.A./781/88
in
O.A./501/88

[Signature] (4)

CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman
Hon'ble Mr. D.K. Agarwal .. Judicial Member

22.10.1990

The applicant in person not present. Mr. T.H. Sompura for Mr. P.M. Raval, learned advocate for the respondents present. The misc. application for amendment is for directing the respondents to send the applicant for training while the main application is for absorption of the applicant. These two causes cannot be pursued in the same application. Accordingly, M.A. /781/88 for amendment rejected because the grievance in it does not flow from the main case.

D.K. Agarwal

(D K Agarwal)
Judicial Member

P.H. Trivedi

(P H Trivedi)
Vice Chairman

*Mogera

Coram : Hon'ble Mr. P.H. Trivedi : Vice Chairman
Hon'ble Mr. J.P. Sharma : Judicial Member

6-12-1990

Mr. Shailesh Brahmbhatt learned advocate for the applicant files an application for withdrawal. Be taken on record. Mr. T.H. Sompura for Mr. P.M. Raval, learned advocate for the respondents present. The case is disposed^{of} as withdrawn.

J.P.S.

(J.P. Sharma)
Judicial Member

P.H.T.

(P.H. Trivedi)
Vice Chairman

a.a.b.